DETAILED PUBLIC STATEMENT UNDER REGULATION 15(2) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

EURO FINMART LIMITED

("EFL" / "TARGET COMPANY"/ "TC")

Registered Office: 291, Anarkali Complex, Jhandewalan Extension, New Delhi- 110 055,
Tel No: 011- 41540028, Fax No: 011- 41540028 Email id: investor@eurofin.in

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF 12,60,500 (TWELVE LACS SIXTY THOUSAND FIVE HUNDRED) EQUITY SHARES CONSITUTING 26% OF THE PAID UP SHARE CAPITAL OF THE TARGET COMPANY BY MR. ALOK KUMAR AGARWAL ("THE ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3 AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISTION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED (SEBI (SAST) REGULATIONS, 2011 OR REGULATIONS)

This Detailed Public Statement ("DPS") is being issued by M/s. Comfort Securities Limited, the Manager to the Offer ("Manager"), on behalf of Mr. Alok Kumar Agarwal, the Acquirer in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["SEBI (SAST) Regulations, 2011"]. Pursuant to the Public Announcement (PA) filed on Tuesday, 28th August, 2012 with the Bombay Stock Exchange Limited and Delhi Stock Exchange Limited, Securities and Exchange Board of India ("SEBI") and Target Company, in terms of Regulation 3, 4 and all the other applicable provisions of the SEBI (SAST) Regulations, 2011.

(A) THE ACQUIRER, TARGET COMPANY AND OFFER:

1. MR. ALOK KUMAR AGARWAL (ACQUIRER)

1.1 Mr. Alok Kumar Agarwal, aged 54 years, S/o. Shanti Kumar Agarwal is residing at 56, SFS Flats, Ashok Vihar Phase-IV, Delhi-110 052 Tel. No. - 011-42541291, Fax No. - 011-23552001; Email: alok@alankit.com.

1.2 Mr. Alok Kumar Agarwal is a Commerce Graduate from Rohailkhand University, Chartered Account (CA) from Institute of Chartered Accountants of India (ICAI) and Certified Financial Consultant from Institute of Financial Consultants, USA by qualification.

1.3 Mr. Alok Kumar Agarwal has over 25 years of experience in Finance, administration, audit, accounts and capital markets.

1.4 Mr. Alok Kumar Agarwal is holding a Permanent Account Number (PAN) AAJPA1283A.

1.5 The Networth of Mr. Alok Kumar Agarwal as on 31st March 2012 is Rs. 6,08,38,253/- (Rupees Six Crores Eight Lakhs Thirty Eight Thousand Two Hundred Fifty Three only) and the same is certified by Mr. Vinod Gupta (Membership No. 86239), Chartered Accountant having his office at 211, Anarkali Complex, Jhandewalan Extension, New Delhi- 110055, Tel. No. 011-23510033, Fax : 011-23554244; Email: vinodgupta211@gmail.com

1.6 Mr. Alok Kumar Agarwal has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992 or under any other Regulation made under the SEBI Act, 1992.

1.7 Mr. Alok Kumar Agarwal has promoted and is holding directorship in the following Companies:

Sr. No.	Name of the Company	Promoter/ Director
1	Alankit Assignments Limited	Promoter and Director
2	Alankit Life Care Limited	Promoter and Director
3	Alankit Finsec Limited	Promoter and Director
4	Alankit Health Care TPA Limited	Promoter and Director
5	Alankit Imaginations Limited	Promoter and Director
6	Alankit Technologies Limited	Promoter and Director
7	Alankit Associates Private Limited	Promoter and Director
8	Alankit Brands Private Limited	Promoter and Director
9	Alankit Global Resources DMCC	Promoter and Director
10	Alankit Corporate Services LLP (Nominee of Alankit Assignments Limited)	Promoter and Director

1.8 Mr. Alok Kumar Agarwal is not related to the Target Company, its Directors and Promoters in any manner whatsoever except the signed SPA dated Monday, 27th August, 2012 with the promoters of Target Company to acquire 76,550 equity shares constituting 1.58% of the fully paid equity shares and managment control of the Target Company.

1.9 Mr. Alok Kumar Agarwal has not acquired any equity shares/voting rights of the Target Company during the twelve (12) months period preceding the date of this Public Announcement.
However, M/s. Alankit Associates Private Limited is holding 78,810 Equity Shares (1.63%) in EFL at the average rate of Rs. 12.63/- before Public Announcement. Mr. Alok- Kumar Agarwal (Acquirer) is the Promoter as well as the Director of M/s. Alankit Associates Private Limited. Further, M/s. Alankit Associates Private Limited is not a Person Acting in Concert (PAC) for the said Open Offer.

(B) Details of Sellers:

1. List of Sellers/Promoters & Promoters' Group:

Sr. No.	Name of Sellers [Individual (I)/ Company (C)]	Address of Sellers	No. of Shares / Voting Rights through Share Purchase Agreement on Monday, 27th August, 2012	Percentage (%) of Share / Voting Rights to the total Shares/ Voting Rights as on Monday, 27th August, 2012
1.	Mr. Ashvarya Kumar Maheshwari (I) PAN:AFDPM6673H	C/16, Chirag Enclave, G K 1, Opposite Nehru Place, New Delhi-110048.	20,950	0.43
2.	Mr. Krishan Kumar Maheshwari (I) PAN:AAEPM6036E	C/16, Chirag Enclave, G K 1, Opposite Nehru Place, New Delhi-110048.	23,210	0.48
3.	Ms. Shobha Maheshwari (I) PAN:AAQPM1541G	C/16, Chirag Enclave, G K 1, Opposite Nehru Place, New Delhi-110048.	50	0.00
4.	Mr. Vinod Kumar Maheshwari (I) PAN:AAQPM6035H	C/16, Chirag Enclave, G K 1, Opposite Nehru Place, New Delhi-110048.	31,750	0.65
5.	Ms. Sandhya Maheshwari (I) PAN:AAGPM4886N	D-105, Vivek Vihar, Delhi-110085	590	0.02
	TOTAL		**76,550**	**1.58**

Note: All the above Sellers are relating to current promoter group of the company.

2. None of the sellers as mentioned above has been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992.
3. The Manager to the Offer i.e. Comfort Securities Limited does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer.
4. No shares of EFL are under lock-in requirements as per SEBI Regulations. The Shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with all rights attached thereto. All these Shares are relating to Promoter group.

(C) Details of Euro Finmart Limited (Target Company):

1. EFL was originally incorporated as M/s. G.D.M Jewellery Manufacturing Company Private Limited on 5th July, 1989 with Registrar of Companies, Delhi and Haryana, under the provisions of the Companies Act, 1956. Subsequently, the Company was converted into a Public Limited Company and the name was changed to M/s. G.D.M Jewellery Manufacturing Company Limited on 3rd March, 1993. The name of the Company was further changed to M/s. Euro-Gold Jewellery Limited vide ROC letter dated 2nd February, 1994. Subsequently, the name of the Company was further changed to M/s. Euro Finmart Limited vide a fresh Certificate of Incorporation dated 9th June, 2009. Presently the Registered Office of the Company is situated at 291, Anarkali Complex, Jhandewalan Extension, New Delhi- 110 055, Phone No. 011-41540028, Fax No. 011-41540028 Email id: investor@eurofin.in
2. The Equity Shares of EFL are listed and traded on Bombay Stock Exchange Limited ("BSE") and Delhi Stock Exchange Limited (DSE).
3. As on date the Target Company doesn't have any partly paid Equity Shares, and all the Equity Shares are fully paid-up.
4. Audited Financial Information of EFL for the year ended 31st March, 2010, 31st March, 2011, 31st March, 2012 and Unaudited financial information for Quarter ended 30th June, 2012.

Particulars	Year ended 31.03.2010 (Audited)	Year ended 31.03.2011 (Audited)	Year ended 31.03.2012 (Audited)	Quarter ended 30.06.2012 (Provisional & Unaudited)
Total Revenue	6,03,30,003	3,79,78,137	12,55,79,000	1,73,73,395
Net Income i.e. Profit/ (Loss) after tax	16,88,251	32,39,449	40,70,146	(24,61,472)
Earnings Per Share (EPS)	31.44	3.34	0.84	(0.51)
Net Worth/ Shareholders' Funds	5,11,44,541	5,47,59,267	5,92,05,377	5,68,37,895

(D) Details of the Offer:

1. Cash Offer of Rs. 30/- (Rupees Thirty Only) Per Equity Share for Acquisition of up to 12,60,500 (Twelve Lacs Sixty Thousand Five Hundred only) Equity Shares representing 26% of the total issued, subscribed and paid up Equity Share Capital, from Public Shareholders of the Target Company. As on date the Paid up Equity Share Capital of the EFL is 48,47,905 (Forty Eight Lacs Forty Seven Thousand Nine Hundred and Five) Equity Shares of Rs. 10/- (Ten) each fully paid up and hence Open offer for Acquisition of up to 12,60,500 (Twelve Lacs Sixty Thousand Five Hundred)Equity Shares is justified in terms of Regulation 7 (1) of the SEBI (SAST) Regulations, 2011.
2. This open offer is made under SEBI (SAST) Regulations, 2011 to all the shareholders of the Target Company, in term of the Regulation 7 (6) of the SEBI (SAST) Regulations, 2011, other than the Acquirer and the parties to Share Purchase Agreement including persons deemed to be acting in concert with such parties, for the sale of shares of the target company. Further, other Promoters who are not part of the SPA will not participate in the Open Offer.
3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the open offer, within 10 working days from the expiry of the tendering period. Credit for the consideration will be paid to the shareholders who have tendered shares in the open offer, by ECS, Direct Credit or crossed account payee cheques/pay order/demand drafts, RTGS and NEFT. It is desirable that shareholders provide bank details in the form of Acceptance- cum-Acknowledgement, so that the same can be incorporated in the cheques/demand draft/pay order.
4. In case of any delay in the receipt of any statutory approval, Regulation 18(11) of the SEBI (SAST) Regulations, 2011 shall be adhered to, i.e. extension of time to the Acquirer for payment of consideration to the shareholders of the Target Company subject to the Acquirer agreeing to pay the interest as directed by SEBI, in exercise of SEBI's powers in this specific regard. Further, in case the delay occurs on account of wilful default by the Acquirer in obtaining the any statutory approvals in time, the amount lying in the escrow account shall be liable to be forfeited and dealt with in the manner provided in clause (e) of sub-regulation (10) of regulation 17 of (SAST) Regulations, 2011.
5. The Open Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a conditional offer.
6. This is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.

(E) The Acquirer does not have any plans to dispose off or otherwise encumber any significant assets of the Target Company for the next 2 (two) years, except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertakes that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company & subject to the provisions of the applicable law as may be required.

(F) Pursuant to this offer, the public shareholding in the Target Company may reduce to less than the minimum public shareholding required as per the Securities Contracts (Regulation) Rules, 1957 as amended and Listing Agreement. The Acquirer undertakes that if the public shareholding is reduced to below such minimum level they will take necessary steps to facilitate compliances of the Target Company with the relevant provisions of the Listing Agreement and other provisions of the applicable laws, within the time period mentioned therein.

(II) BACKGROUND TO THE OFFER:

1. The Acquirer has entered into a Share Purchase Agreement ("SPA") with the Promoters of Target Company on Monday, 27th August, 2012 for the purchase of 76,550 fully paid up Equity Shares of the Target Company bearing a face value of Rs.10/- each ("Sale Shares"), which amounts to 1.58% of the total paid-up equity share capital as on 27th August, 2012 of the Target Company. The said sale is proposed to be executed at a price of Rs. 30/- (Rupees Thirty only) per fully paid- up equity share ("Negotiated Price"), aggregating to Rs. 22,96,500/- (Rupees Twenty Two Lakhs Ninety Six Thousand Five Hundred Only) ("Purchase Consideration") payable in cash. Consequent upon acquiring the shares pursuant to the execution of SPA the Acquirer will hold 1.58 % of the total paid up equity shares of the Target Company. However the Acquirer will also take management control in the Target Company and therefore this offer is also in compliance with Regulation 4 and other applicable provisions of SEBI (SAST) Regulations, 2011 as amended.
2. This Open Offer to the Equity Shareholders of EFL is for acquiring upto 26 % of the total paid-up Equity Share Capital of EFL. After the completion of this Open Offer and pursuant to the transfer of the shares so acquired, the Acquirer shall be in a position to exercise effective management and control over the Target Company.
3. The Acquirer intends to control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance hereof.
4. The Acquirer proposes to continue existing business of the Target Company and may diversify its business activities in future with prior approval of Shareholders. The main purpose of takeover is to expand the Company's business activities in same line through exercising the effective management and control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer in TC and the details of their acquisition are as follows:

Sr. No.	Particulars	Acquirer No. of Shares/Voting Rights (Equity Shares Rs. 10/- Each, fully paid up)	(%) of Shares / Voting Rights to the total no. Shares/Voting Rights
A (i)	Shareholding before PA date i.e. 27th August, 2012.	78,810*	1.63%
(ii)	Shares acquired on the PA date through SPA.	76,550	1.58%
B	Shares acquired between the PA date and the DPS date.	NIL	NIL
C	Post Offer shareholding (**) (On Diluted basis, as on 10th working day after closing of tendering period).	14,15,860	29.21%

* M/s. Alankit Associates Private Limited is holding 78,810 Equity Shares (1.63%) in EFL. Mr. Alok Kumar Agarwal (Acquirer) is the Promoter as well as the Director of M/s. Alankit Associates Private Limited. Further, M/s. Alankit Associates Private Limited is not a Person Acting in Concert (PAC) for the said Open Offer.

** Assuming all the shares which are offered are accepted in the Open offer

IV. OFFER PRICE:

1. The Equity Shares of the Target Company are listed on the Bombay Stock Exchange Limited, Mumbai (BSE) and Delhi Stock Exchange Limited (DSE). The shares are placed under Group 'T' having a Scrip Code of "531082" & Scrip Id: EUROFIN on the BSE.
2. There has been no active trading in the shares of Target Company as per the data maintained on the website of the BSE i.e. www.bseindia.com during twelve calendar months preceding the month in which this PA is made. The Equity Shares of EFL are not frequently traded shares within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations, 2011.
3. The Offer Price of Rs. 30/- (Rupees Thirty Only) is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations on the basis of the following:

SR. NO.	PARTICULARS	PRICE (IN RS. PER SHARE)
(a)	Negotiated price under the Shares Purchase Agreement.	30.00
(b)	The volume- weighted average price paid or payable for acquisitions by the acquirer during 52 weeks immediately preceding the date of PA.	Not applicable
(c)	Highest price paid or payable for acquisitions by the acquirer during 26 weeks immediately preceding the date of PA.	Not applicable
(d)	The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period.	Not applicable
(e)	**Other Financial Parameters as at:**	**31.03.2012**
	(i) Return on Net Worth	6.87%
	(ii) Book Value Per Share	12.00
	(iii) Earning Per Share	0.84

In view of the parameters considered and presented in table above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 30/- (Rupees Thirty Only) per share being the highest of the prices mentioned above is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.
The Fair Value of EFL is Rs. 29.31/- per share as certified vide Valuation certificate dated 20th August, 2012, by Mr. Krishan K. Gupta (Membership No. 8311) of M/s. Krishan K. Gupta & Co, Chartered Accountants having its office situated at 1/3-10196, Jhandewalan, New Delhi- 110 055 Tel: +91-11-23678214, 23520387, 23559070, Fax: +91-11-23675377, Email: speedex3@vsnl.com

4. The relevant price parameters have not been adjusted for any corporate actions.
5. As on date there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, the Acquirer shall comply with Regulation 18 of SEBI (SAST) Regulations, 2011 and all the provisions of SEBI (SAST) Regulations, 2011 which are required to be fulfilled for the said revision in the open offer price or Open offer size.
6. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS:

1. Assuming full acceptance under the offer, the maximum consideration payable by the Acquirer under the offer would be Rs. 3,78,15,000/- (Rupees Three Crores Seventy Eight Lacs and Fifteen Thousand Only) ("maximum consideration") i.e. consideration payable for acquisition of 12,60,500 equity shares of the target Company at offer price of Rs. 30 /- per Equity Share.
2. The Acquirer has adequate resources to meet the financial requirements of the Open Offer. No funds are being borrowed from any bank or financial institution for the purpose of this Open Offer by the Acquirer.
3. Assuming the full acceptance of 26% i.e. acquisition of 12,60,500 equity shares of the target Company, the total requirement of funds for the Open Offer is Rs. 3,78,15,000 /- (Rupees Three Crores Seventy Eight Lakh and Fifteen Thousand Only). In compliance of Regulation 17 of SEBI (SAST) Regulations, 2011, the Acquirer has deposited the securities with appropriate margin in the escrow demat account opened with the Comfort Securities Limited namely Comfort Securities Limited-AKL takeover Escrow account bearing no. 1205370000023227 and further the acquirer has also deposited Rs. 4,00,000/- (Rupees Four Lacs Only) more than 1% of the amount required for the Open Offer in an escrow account opened bearing no. 00600350109411 with the Escrow Agent, i.e. HDFC Bank Ltd, having address at 2nd floor, Maneckji Wadia Building, Nanik Motwani Marg, Fort, Mumbai 400 001.
4. The Acquirer has duly empowered Comfort Securities Limited, the Manager to the Open Offer, to realize the value of the Escrow Accounts in terms of the SEBI (SAST) Regulations, 2011.
5. The Manager to the Open Offer hereby confirms that the firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

1. Shareholders of the Target Company who are either non-resident Indians ("NRIs") or overseas corporate bodies ("OCBs") and wish to tender their equity shareholding in this Open Offer shall be required to submit all the applicable Reserve Bank of India ("RBI") approvals (specific and general) that they have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirer reserves the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirer from NRIs and OCBs.
2. As of the date of this DPS, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Open Offer in the event that such statutory approvals that are required are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.
3. In case of any delay in the receipt of any statutory approval as stated above, Regulation 18(11) of the SEBI (SAST) Regulations, 2011, shall be adhered to, i.e. extension of time to the Acquirer for payment of consideration to the shareholders of the Target Company subject to the Acquirer agreeing to pay the interest as directed by SEBI.

VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER:

Activity	Date	Day
Public Announcement	27.08.2012	Monday
Opening of Escrow Account	29.08.2012	Wednesday
Publication of Detailed Public Statement in newspapers	31.08.2012	Friday
Submission of Detailed Public Statement to BSE, DSE, Target Company & SEBI	03.09.2012	Monday
Filing of draft offer document with SEBI along with soft copies of Public Announcement and detailed Public Statement	07.09.2012	Friday
Last date for a Competing offer	24.09.2012	Monday
Receipt of comments from SEBI on draft letter of offer	01.10.2012	Monday
Identified date*	03.10.2012	Wednesday
Date by which letter of offer be posted to the shareholders	11.10.2012	Thursday
Last date for revising the Offer Price	12.10.2012	Friday
Comments from Board of Directors of Target Company	11.10.2012	Thursday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company	16.10.2012	Tuesday
Date of opening of the Offer	18.10.2012	Thursday
Date of Closure of the Offer	02.11.2012	Friday
Date of communicating the rejection/ acceptance and payment of consideration for the acquired shares	20.11.2012	Tuesday
Final report from Merchant Banker	27.11.2012	Tuesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF LETTER OF OFFER:

1. All shareholders of the Target Company, except for the parties to the SPA and other promoters of the traget company who are not part of the SPA, who own equity shares any time before the closure of the Open Offer, are eligible to participate in the Open Offer.
2. The beneficial owners and shareholders holding shares in the dematerialized form, will be required to send their form of acceptance cum acknowledgement and other documents as may be specified in the Letter of Offer to the Registrar to the Offer either by registered post / courier or by hand delivery on Mondays to Fridays between 10.00 AM to 6.00 PM and on Saturdays between 10.00 AM to 1.00 PM, on or before the date of closure of the Open Offer, i.e., Friday, 2nd November 2012, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant ("DP"), in favour of "EURO FINMART LIMITED- Open Offer-Operated by- System Support Services" ("Depository Escrow Account") filled in as per the instructions given below:
   DP Name : Sunteck Wealthmax Capital Private Limited
   DP ID : 12036300
   Client ID No. : 00053571
   Depository : Central Depository Services (India) Limited
   Shareholders having their beneficiary account in National Securities Depository Limited ("NSDL") shall be required to use the inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account created with CDSL.
3. The Acquirer has appointed M/s. System Support Services as Registrar to the Open offer ("Registrar"). The Shareholders of the Target Company who wish to avail of and accept the Offer shall send / deliver the form of Acceptance cum Acknowledgment along with all the relevant documents to the collection center of the Registrar to the Offer on or before the date of Closure of the Offer i.e. Friday, 2nd November, 2012 mentioned below in accordance with the procedure as set out in the Letter of Offer.

Name & Address	**SYSTEM SUPPORT SERVICES** 209, Shivai Industrial Estate, 89, Andheri kurla Road, Sakinaka, Andheri (E),Mumbai - 400072.
Contact Person	Mr. Mahendra Mehta/ Mr. Zoeb Sutarwala
Phone Nos. **Fax No**	022-28500835 022-28501438
E-mail **Website**	sysss72@yahoo.com, zoebsss@hotmail.com http://www.sysss.com
Mode of Delivery	Hand Delivery/ Registered Post

Collection Timings for all the locations mentioned above will be 10.00 A.M. to 1.00 P.M. & 2.00 P.M. to 6.00 P.M. during Monday to Friday only and on Saturday 10.00 A.M. to 1.00 P.M. The centre will be closed on Sundays and Public holidays. Neither the share certificate(s) nor transfer deed(s) nor the Form of Acceptance should be sent to the Sellers or the Acquirer or the Target Company or Manager to the Offer.

4. In case (a) shareholders who have not received the Letter of Offer, (b) unregistered shareholders(c) owner of the shares who have sent the shares to the Target Company for transfer and a consent to the Registrar to the Open Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with EFL), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number, as the case may be, shall need to be provided so as to reach the Registrar to the Open Offer on or before 6.00 p.m upto the date of closure of the Open Offer i.e. Friday, 2nd November, 2012 and such shareholders can also obtain the Letter of Offer from the Registrar to the Open Offer by giving an application in writing to that effect.
5. The Letter of Offer along with the form of acceptance cum acknowledgement would also be available at SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such form from the said website.
6. No indemnity is needed from unregistered shareholders.

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

1. The Acquirer has appointed M/s. Comfort Securities Limited as Manager to the Offer and M/s. System Support Services as Registrar to the Offer.
2. This Detailed Pubic Statement would also be available at SEBI's website, www.sebi.gov.in
3. This Detailed Pubic Statement is being issued on behalf of the Acquirer by the Manager to the Offer i.e. M/s. Comfort Securities Limited.
4. The Acquirer, Mr. Alok Kumar Agarwal accepts the full responsibility for the information contained in PA and DPS and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

Manager to the Offer
COMFORT SECURITIES LTD
SEBI Registration No.INM000011328
A-301, Hetal Arch, Opp Natraj Market,
S. V. Road, Malad (West), Mumbai - 400 064.
Tel nos. : 022- 28449765/28449766
Fax no. : 022 - 28892527
Contact Person : Ms. Mayuri Thakkar
Email : mayurithakkar@comfortsecurities.co.in
Website : www.comfortsecurities.co.in

Registrar to the Offer
SYSTEM SUPPORT SERVICES
SEBI Registration No. INR000000502.
209, Shivai Industrial Estate, 89, Andheri kurla Road, Sakinaka, Andheri (E),Mumbai - 400072
Tel Nos : 022-28500835
Fax no. : 022-28501438
Contact Person : Mr. Mahendra Mehta/ Mr. Zoeb Sutarwala
Email : sysss72@yahoo.com zoebsss@hotmail.com
Website : http://www.sysss.com

Place : Mumbai
Date : 30th August, 2012

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